

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CYPERUS MULTITRADE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/04/2009
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Mumbai
4.	Corporate Identity No.	U52190MH2009PTC191576
5.	Address of the registered office and principal office (if any) of corporate debtor	17 Rajlaxmi BNO 6 Sujata Layout Indraprastha Nagr, Nagpur - 440022, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	16.06.2023, (Copy of order received on 22.06.2023)
7.	Estimated date of closure of insolvency resolution process	19.12.2023 (i.e., 180 days from 22.06.2023 - date of admission of the application)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kishanlal Bagaria IBBI/IP-N00278/2017-18/10836
9.	Address and e-mail of the interim resolution professional, as registered with the Board	701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai – 400058 <a href="mailto:arun@bagariaco.com">arun@bagariaco.com</a> / <a href="mailto:bagaria.arun@gmail.com">bagaria.arun@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai – 400058 <a href="mailto:arun@bagariaco.com">arun@bagariaco.com</a> / <a href="mailto:bagaria.arun@gmail.com">bagaria.arun@gmail.com</a>
11.	Last date for submission of claims	05.07.2023 (i.e., 14 days from 22.06.2023 - date of receipt of order by Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/home/downloads">http://ibbi.gov.in/home/downloads</a> Not applicable



FOR THE ATTENTION OF THE CREDITORS OF  
CYPERUS MULTITRADE PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Cyperus Multitrade Private Limited** on 16.06.2023 (Copy of order received by IRP dated 22.06.2023).

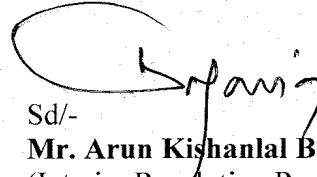
The creditors of **Cyperus Multitrade Private Limited**, are hereby called upon to submit their claims with proof on or before 05.07.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 24.06.2023  
Place: Mumbai

Sd/-  
  
**Mr. Arun Kishanlal Bagaria**  
(Interim Resolution Professional)





# Lakhs of Warkaris will get insurance cover provided by BJP-Sena coalition government



Maharashtra, the BJP-Shiv Sena coalition government in the state has given insurance cover to the spiritual tradition of the Warkaris and Maharashtra. BJP's MLA from Hingna legislative assembly constituency Sameer Meghe expressed his feeling while talking to reporters that due to this decision of Shinde-Fadnavis government, devotees coming to Pandharpur from Wari have got big relief. Lakhs of devotees come to Pandharpur every year for the darshan of Vitthal, walking through hundreds of miles braving the heat and rain. On this way they

have to face numerous difficulties. Since it also creates health problems, keeping in mind the issue of safety and health of pilgrims, due to this insurance scheme has been implemented by the Shinde-Fadnavis government, now the journey of pilgrims has got a security umbrella in the form of a government insurance scheme. MLA Sameer Meghe said that since the government has depended on the security of these steps, which run only on the strength of Vitthal Bhakti, Waris have got the cover of government protection. If any devotee unfortunately

dies while walking on the path of Pandhari within a period of one month, as per this scheme government will provide a grant of five lakh rupees to his next of kin. A grant of Rs 1 lakh shall be provided in case of permanent disability and Rs 50 thousand shall be provided in case of partial disability will be given in case of unforeseen events like accident. The government has also taken responsibility for the cost of medical treatment if the farmer falls ill during the season and a subsidy of Rs 35 thousand will be given in such instances. Sameer Meghe expressed the

belief that due to the sensitivity shown by the BJP-Shiv Sena coalition government to nurture the hundreds of years of cultural and spiritual heritage of Maharashtra preserved by the Warkari devotees through the unique devotional tradition like Wari, the continuance of this tradition in the next generations will come forward more vigorously. He praised the decision of the government saying that by supporting this devotional tradition of Maharashtra, the government has shown the cultural commitment of the state.

**Wadi 23 June:** By deciding to implement the 'Vithal Rukmini Warkari Bima Chhatra Yojana' for lakhs of Vitthal devotees who come from all corners of the country through Ashadhi Wari to visit Vitthuraya in Pandharpur, the adorable deity of

## 'Waive off bills as dirty water is being received'

\* AIMIM delegation submits memorandum to OCW



**Nagpur 23 June:** In Ward 3 Pravesh Nagar, Pandey Basti, and Pawan Nagar, water bills are being sent without appropriate meter readings and worse, the water being provided is extremely dirty. As a result of this, AIMIM North Nagpur team activists carried out a gherao of the OCW premises under the leadership of Naseem Akhtar. Many areas of Ward 3 have been receiving dirty water for the past several years, which people are drinking due to compulsion. Despite the absence of meters in some houses there, arbitrary water bills are being sent for many years, as a result of which there is a lot of

resentment among the people there. Some people say that why should we pay the bill for dirty water, we should be given a new connection, we will pay the bill for clean purified water in the aftermath of installation of a meter. After the request put forth by AIMIM activists, OCW officials agreed that dirty water is being provided and we look into this issue and try to waive off the bill if possible. During the agitation Nagpur City Secretary Hafiz Akhtar, Muzaffar Qamar City Secretary, Naseem Akhtar, Mohammad Sharif, Irshad Ahmed, Sheru Bhai, Danish Ali, Azhar Khan, Junaid Khan, Altaf Hussain and other activists and office bearers were present.

## AIMIM West Nagpur expresses concern over atrocities on minority community in Uttarakhand



**Nagpur 23 June:** In Uttarakhand, instances of disrespecting the teachings of the Prophet, defaming Islam and Muslims and gathering citizens of a particular majority community openly against Muslims have come to the fore. Organisations belonging to the majority community are hell bent on provoking Muslim brethren and forcing them to vacate their homes and shops. These elements are inciting hatred against them. By crossing the limits of hooliganism, warnings were also pasted on the shops and houses of

Muslim brethren, which is in sheer violation of the constitution and law and these acts are being carried out by anti-social elements and those with cruel mentality. Therefore, strict action should be taken against them under UAPA and other relevant sections of the law and the houses of these rioters should be bulldozed as the government has been doing in such cases till now. Muslims residing there who are migrating helplessly owing to recent tensions should be rehabilitated. The administration should restore order and give

protection to them. The government should maintain peace by imposing President's rule and maintain law and order. In this concern a delegation of west Nagpur AIMIM activists and office bearers approached district administration authorities and highlighted the issue and demanded justice for the victims. Mohammad Zafar Solanki, Mohammad Faizan Ahmed, Farhan Bhai, Asim Bhai, Shanu Bhai and many other office bearers and activists were present on the occasion.

## Inquire into the functioning of Arher Navargaon Gram Panchayat

GP members say during press conference



**Brahmapuri 23 June:** Arher Navargaon Gram Panchayat is the largest gram panchayat in Brahmapuri taluka. Never before in the history of this place has such massive amount of corruption taken place in the administration of this gram panchayat and the present sarpanch Damini Jageshwar Chaudhary and secretary Ratiram Chaudhary are arbitrarily managing the affairs of the gram panchayat. Therefore, the gram panchayat's functioning and expenses should be thoroughly investigated and appropriate action should be taken against the culprits. The gram panchayat members of Arher Navargaon made this demand in a memorandum submitted to the Cadre Development Officer Panchayat Samiti Brahmapuri, Chief Zilla Parishad Chandrapur, District Magistrate Chandrapur.

connivance with each other interfered in the Gram Panchayat affairs by preparing fake musters in the name of various persons who did not come to work and deposited thousands of rupees in their accounts and after collecting the money from the concerned persons and diverting funds, such kind of grave embezzlement and mismanagement by the Sarpanch and Secretary has come to the fore. Daily and weekly market was auctioned this year like every year, but after the auction, the respective auctioneer left the contract after a few days, after 4 to 5 days recovery was started through the Gram Panchayat, but without taking the resolution of the Gram Panchayat in this concern into account, Sarpanch Damini Chaudhary and Secretary Ratiram Chaudhary, Sarpanch Damini Chaudhary her father Rishi Bathe was given a contract without any mutual resolution or stamp. Gram panchayat members have alleged in a press conference that they have been appointed to supply water on salary. The secretary and sarpanch of the 5 percent disability fund given from the gram panchayat general fund have distributed money to only 4 persons without any decision or taking the gram sabha and other persons with disabilities have been left out. When asked for a circular, they gave only vague answers. Gram Panchayat member Savita Rahul Devdhangale has been absent from the monthly meeting for almost one

and a half years without giving any prior notice, but the decision to disqualify her has been passed. The verdict has not been sent to the seniors. It has not been submitted. When asked, the Secretary Ratiram Chaudhary, told me in the monthly meeting that I will send the report when I get time. Gram sevaks who come to Gram Panchayat office for documents or for personal work speak loudly to the citizens and try to suppress the voice of the common man and treat them humiliatingly. They have to wait day in and day out for documents. Without any reason, the secretary here is completely misusing his position and sending notices to the people of the village causing psychological distress. Overall, Gram Panchayat Sarpanch Damini Jageshwar Chaudhary and Secretary Ratiram Chaudhary are running the Gram Panchayat arbitrarily without taking any resolution and they are arbitrarily running the Gram Panchayat by misappropriating lakhs of rupees and committing corruption. Therefore, the Gram Panchayat members Shrikant Pilare, Jitendra Karhade, Pratibha Raut, Dnyaneshwari Thengre, Nisha Thengre, Chandrakant Gatade, Sarita Urkude informed in a press conference held at the Government Rest House in Brahmapuri that they have demanded a thorough investigation into the affairs of the Gram Panchayat.

## Set up Agricultural Produce Market Committee at Salekasa

\* Farmers submit memorandum at Sub District Registrar's office Salekasa 23 June: In



Salekasa taluka of Gondia district of East Vidarbha, even after 75 years of independence, the farmers are facing a lot of hardship due to the absence of agricultural produce market committee and they are not getting the benefit of various schemes of the government and administration as a result of which the farmers are forced to sell paddy to the commercial class. They are also forced to suffer financial and mental hardship in the process. Salekasa taluka is an area comprising predominantly or tribals. This taluka includes about forty gram panchayats and one has to reach Salekasa from the taluka headquarters by traversing a distance of around 30 to 35 km. Also this taluka includes about 92 villages. But this is a tragedy as only Salekasa taluka in all of Gondia district does not have an agricultural produce market committee. Especially in this taluka, 90% of the people earn their livelihood through agriculture. Farmers have submitted a memorandum to Gondia Sub District Registrar Co-operative Society requesting that setting up of an Agricultural Produce Market Committee should be approved by the concerned organisations immediately. While giving the memorandum, Brijbhushan Singh Bais Hiralal Sahitane Ghanashyam Bahekar Yashwant Shende Bajirao Tarone Madhavrao Khotle Eknath, Hattimare Gulab Madankar Naresh Kavre Babulal Katre Avinash Tembre Kisan Ranhagadale Babulal Katre and other farmers were present.

## Sister-in-law sets brother's wife's house afire in a fit of a rage



**Anjangaon Surji 23 June:** After a minor dispute between sister in law and his widowed brother's wife, who lived in Kapustalani, the former set the latter's house who in turn went to the police station to lodge a complaint regarding the incident. The details reveal that that the husband of Anjum Naruddin, who lives in Kapustalani, had died four months ago. After that she was staying at her home Kholapur. But yesterday on 21st she came to her late husband's residence and Anjum's sister in law Shahista Parvin, who was staying there, saw Anjum coming back after four months and had an argument between them for some reason. When Anjum went to the police, sister in law Shahista Parveen set fire to her house.

## Change Of Name

MY OLD NAME WAS JAIMALA SUBHASH LANDE. NOW MY NEW NAME IS JAYA SUBHASH LANDE. ADD - PLOT NO. 96/1, LATE. SITARAM VAIDYA MARG, RAGHUJI NAGAR, SOMWARI PETH, HANUMAN NAGAR, NAGPUR - 440009.

MY OLD NAME WAS SUBHASHRAM LANDE. NOW MY NEW NAME IS SUBHASH AMBADAS LANDE. ADD - PLOT NO. 96/1, LATE. SITARAM VAIDYA MARG, RAGHUJI NAGAR, SOMWARI PETH, HANUMAN NAGAR, NAGPUR - 440009.

## PUBLIC NOTICE

Be it known to all men that, my client intends to purchase the agricultural land belonging to Shri. Sahebrao Deorao Sathe, DESCRIPTION OF PROPERTY-

Mouza	P.H.No.	Survey No.	Area	Land Rev.	Class
Khairi (Navghare)	19	33	0.86 H.R.	2.80	1

Agricultural land situated at Mouza- Khairi (Navghare), Tah. Katol, Dist. Nagpur  
**Boundary's of Survey No. 33**  
**Towards East** :- Katol-Saoner Highway  
**Towards West** :- Agricultural Land Survey No. 35  
**Towards North** :- Agricultural Land Survey No. 36  
**Towards South** :- Katol-Saoner Highway  
 The aforesaid owners have assured my client that none except them have acquired any manner of right, title and or interest of any kind whatsoever in respect of the aforesaid property.  
 Any persons having any claim/s by way of sale, mortgage, lease, lien, gift, easement, exchange, possession, inheritance, succession or otherwise howsoever in respect of said agricultural land are hereby requested to make the same known in writing to the undersigned together with proof thereof **within 07 days** of publication of this notice. Failing which my clients shall complete the sale/transaction and all such claims if any, shall be deemed to have been waived and/or abandoned.  
**ADVOCATE**  
**Mangesh G. Pawar**  
 Ramdeobaba Lay Out, Plot No.48  
 Katol, Tah-Katol Dist -Nagpur

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
 FOR THE ATTENTION OF THE CREDITORS OF CYPERUS MULTITRADE PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	CYPERUS MULTITRADE PRIVATE LIMITED
2 Date of incorporation of corporate debtor	08/04/2009
3 Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52190MH2009PTC191576
5 Address of the registered office and principal office (if any) of corporate debtor	17 Rajajm BNO 6 Sujata Layout Indraprastha Nagar, Nagpur - 440022, Maharashtra, India
6 Insolvency commencement date in respect of corporate debtor	16.06.2023, (Copy of order received on 22.06.2023)
7 Estimated date of closure of insolvency resolution process	19.12.2023 (i.e., 180 days from 22.06.2023 - date of admission of the application)
8 Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Arun Kishanlal Bagaria</b> IBBI/IP-00278/2017-18/10836
9 Address and e-mail of the interim resolution professional, as registered with the Board	701, Stanford Building, Junction of S. V. Road and C. D. Burfiwala Marg, Andheri (W), Mumbai - 400058 arun@bagariaco.com/ bagaria.arun@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	701, Stanford Building, Junction of S. V. Road and C. D. Burfiwala Marg, Andheri (W), Mumbai - 400058 arun@bagariaco.com/ bagaria.arun@gmail.com
11 Last date for submission of claims	05.07.2023 (i.e., 14 days from 22.06.2023 - date of receipt of order by Interim Resolution Professional)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/home/downloads">http://ibbi.gov.in/home/downloads</a> Not applicable

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**Submission of false or misleading proofs of claim shall attract penalties.**  
 Date: 24.06.2023  
 Place: Mumbai  
**Sd/-**  
**Mr. Arun Kishanlal Bagaria**  
 (Interim Resolution Professional)

**ग्रामिण पाणी पुरवठा विभाग**  
**जिल्हा परिषद, नागपुर**  
**ई-निविदा क्र. १४ / २०२३-२४**  
**जाहीरात प्रसिध्दी (प्रथम वेळ)**  
 स्वच्छ भारत मिशन (ग्रा.) टप्पा - २ कार्यक्रम अंतर्गत सन २०२३- २०२४ मध्ये क्लस्टर पध्दतीने तालुकास्तरीय प्लास्टिक व घनकचरा व्यवस्थापन साहित्य पुनर्प्राप्ती केंद्र (MRF) उभारणी करीता ई- निविदा ग्रापापुवि, जि. प. नागपुर कडून प्रसिध्द करण्यात आलेली आहे.  
 सदर ई-निविदा [www.mahatenders.gov.in](http://www.mahatenders.gov.in) या वेब साईटवर उपलब्ध आहे.  
**१. मौजा पालोरा, ग्रा.प. पालोरा ता. पारशिवनी (प्रथम वेळ)**  
 दिनांक :-  
 कार्यकारी अभियंता  
 ग्रामीण पाणी पुरवठा विभाग,  
 जिल्हा परिषद नागपूर